

OA-291 of 1996

Prem Kumar Jha

1/27.5.96

~~Hon'ble~~ Shri M.L.Paswan, Registrar I/c

*Defects*  
*27/5/96*  
*28/5/96*

Defects have not been removed. Learned counsel for the applicant prays for listing the case tomorrow. List on 28.5.96 for removing the defects.

*JK*  
( M.L.Paswan )  
Registrar I/c

SKS

2/28.5.96

Shri M.L.Paswan, Registrar I/c

Defects have been removed. Learned counsel for the applicant prays for listing the case before the Hon'ble Bench on 30.5.96 for admission as the case is of very urgent nature. List the case on 30.5.96 before the Hon'ble Bench for admission.

*JK*  
( M.L.Paswan )  
Registrar I/c

SKS

OA - 291/96

3./ 30.5.96. Counsel for the applicant : Shri N. Ganguli.

After certain arguments, the learned counsel for the applicant prays for short adjournment. Adjournment is granted. List this case on 3.6.96 for hearing on admission as prayed for.

/CBS/

N.K.V.  
(N.K. Verma)

Member (A)

4./3.6.96. Counsel for the applicant : Shri N. Ganguli.

Heard. Issue notices to the respondents returnable within six weeks regarding admission and also on interim order. List this case on 18.7.96 for hearing on admission and interim order. Notices shall be served dasti on respondent on 1 by the applicant and through normal channel to others.

N.K.V.  
(N.K. Verma)  
Member (B)

/CBSA

Notice issued part. No. 283  
by Reg. No. 4 by hand  
on 4/6/96.

Note : Counter affidavit  
filed on behalf of  
the applicant.  
M.K.V.  
16/7/96.

CA-291/96

5/18.7.96

Counsel for the applicant ..1. Mr. U. Pathak

2. Mr. A. Ganguly

Counsel for the respondents .. None

Heard Shri Pathak and Shri Ganguly. No reply has so far been filed. This application relates to promotion in excess of the quota of reserved categories by the Regional Provident Fund Commissioner, Bihar, Patna. In view of the issue involved it is a fit case for adjudication. Admit.

2. Let the respondents be filed a detailed reply within six weeks with a copy in advance to the learned counsel for the applicant for filing rejoinder, if any. Let the matter be placed on 21.8.96 before the Registrar for completion of pleadings and putting the case before a Bench as and when Division Bench is available. No order of interim relief is passed at this stage.

*N.K.Verma*  
( N.K.Verma )  
Member (A)

SKS

6/21.8.96

Counsel for the Applicant, present.  
His case has not been filed. Let it be put up before the ~~the~~ Bench expected to be constituted by 23.10.96

414  
J.S.R.

OA - 291/96

7./ 23.10.96. Both the parties are absent. W/S has not yet been filed. List it on 26.11.96 for filing W/S.

/CBS/

*Sh*  
(M.L. Paswan)  
Dy. Registrar.

8/6.12.1996. None for the parties. W/s has not been filed. Put up on 22.1.1997 for filing W/s.

MPS.

*Sh*  
( M.L. Paswan )  
Registrar I/c

9/22.1.1997. None for the parties. W/s has not been filed. Put up on 6.3.1997 for filing W/s as a last chance.

MPS.

*S.P. Sinha*  
( S.P. Sinha )  
Dy. Registrar I/c

10/6.3.1997. None for the parties. W/s has not been filed so far though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 7.4.1997.

MPS.

*S.P. Sinha*  
( S.P. Sinha )  
Dy. Registrar I/c

11./ 7.4.97.

None for the parties.

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List it on 23.5.97 for direction.

/CBS/

(V.N. Mehrotra)  
Vice-chairman

12./ 23.5.97.

W/S on behalf of respondents No. 1 to 5 has been filed. The applicant may file rejoinder within four weeks. List it on 8.8.97 for direction.

/CBS/

(V.N. Mehrotra)  
Vice-chairman

13/08.08.97

Rejoinder not filed so far. Four weeks further time is allowed for the same. List for direction on 30.09.1997.

SKJ

14./ 30.9.97.

Since Bench is not available today, the case is adjourned to 4.12.97 for direction.

/CBS/

(V.K. Srivastava)  
Dy. Registrar.

15/04.12.97

The applicant has not filed rejoinder though several chances were given therefor. List it in the Ready List.

SKJ

(S.Das Gupta)  
Member(A)

(V.N. Mehrotra)  
Vice-Chairman

16/09.03.99

None for the parties.

Pleadings in this case are complete.

List on 18.05.1999 for hearing.

SKJ

*L. H. Jha*  
(Lakshman Jha)  
Member (J)

*S. Narayan*  
(L.R.K. Prasad)  
Member (A)

17/18.05.99

For want of time hearing is adjourned to  
18.08.1999.

SKJ

*L. H. Jha*  
(L. Hming Liana)  
Member (A)

*S. Narayan*  
(S. Narayan)  
Vice-Chairman

18/18.08. 99

For want of time, the hearing is adjourned  
to 28.09.1999.

SKJ

*L. H. Jha*  
(L. Hming Liana)  
Member (A)

*S. Narayan*  
(S. Narayan)  
Vice-Chairman

19./ 28.9.99:

For want of time, hearing is adjourned to 15.11.99.

/CBS/

*L. H. Jha*  
(L. HMING LIANA)  
MEMBER (A)

*S. Narayan*  
(S. NARAYAN)  
VICE-CHAIRMAN

20

23.11.99

CM

List on 31.12.99 for hearing.

*S. Narayan*  
(S. Narayan)  
Vice-Chairman

21/31.12.99

Since DB is not available today, the hearing  
is adjourned to 04.02.2000.

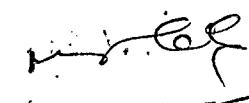
SKJ

*L. H. Jha*  
(L. Hming Liana)  
Member (A)

22/4.2.2000 None for the parties.

List it for hearing on 13.3.2000

AKJ (L.JHA) MEMBER (J) (L.R.K.PRASAD) MEMBER (A)

23/13.3.2000 None for the parties.

List it for hearing on 20.4.2000

AKJ (L.JHA) MEMBER (J) (L.R.K.PRASAD) MEMBER (A)




24/20.4.2000 None for the parties.

List it for hearing on 24.5.2000

AKJ (L.HMINGLIANA) MEMBER (A) (L.JHA) MEMBER (J)




25/24.5.2000 Sh. U. Pathak, counsel for the applicant.

On the request of the learned counsel  
for the applicant, list it for hearing  
on 14.7.2000.

MRS.

( L. Hmingliana )  
Member (A)

( Lakshman Jha. )  
Member (J)

26./ 14.7.2000.

As the D.B. of Court No. 1 is not available today,  
list it on 21.8.2000 for hearing.

/CBS/

( L. HMINGLIANA )  
MEMBER (A)

( L. JHA )  
MEMBER (J)

OA - 291/96

27./ 21.8.2000.

None appears on either side. List it on 24.8.2000 for hearing. In case nobody turns up on behalf of the applicant even on the next date, it will be dismissed for default.

• /CBS/ (L.R.K. PRASAD)  
MEMBER (A)

*S. Narayan*  
(S. NARAYAN)  
VICE-CHAIRMAN

28/24.08.2000 : Shri N.Ganguli, counsel for the applicant.

Shri R.S.Pradhan, counsel for the respsn.

Id. counsel for the applicant submits on instructions that he wants to withdraw the case. That being as such, this OA is dismissed as withdrawn.

*skj* (L.R.K.Frasad)/M(A)

*S. Narayan*  
(S.Narayan)/V.C.